

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION No. 3071
TO BE ANSWERED ON 06.08.2018**

Central Universities

3071. DR. UDIT RAJ regarding Cases of Overpayment:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is aware that any cases of overpayment due to promotions given because of counting of past service in violation of University Grants Commission(UGC) rules and regulations have come to notice in central universities and if so, the details thereof;

(b) if so, then in such cases the UGC has given written instructions to the concerned central universities for recovering the amount of overpayment and if so, whether the amount of overpayment has been recovered;

(c) if not, the reasons therefor;

(d) whether there are any cases in central universities where in spite of the objections of the Comptroller and Auditor General of India (CAG) and directions issued by UGC, the employees continue to be overpaid and if so, the details thereof and whether any responsibility has been fixed for such continued overpayment; and

(e) if so, the action taken by the Government in this regard

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(Dr. SATYA PAL SINGH)**

(a) to (e): The University Grants Commission (UGC) has intimated that only one case of overpayment, pertaining to Jawaharlal Nehru University (JNU), due to promotion given in violation of UGC Regulations has come to the notice and the JNU was requested to recover the excess amount paid. Further, Director General of Audit (Central Expenditure), Indian Audit and Accounts Department, New Delhi has asked the UGC to confirm whether the said promotion of Associate Professor was not in violation of UGC Regulations.

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